The Industrial Disputes (Appellate Tribunal) (Bombay Amendment) Act, 1953

Act 16 of 1953

Keyword(s):
Industrial Disputes, Appellate Tribunal

Amendment appended: 65 of 1954
BOMBAY ACT No. XVI OF 1953.1

[THE INDUSTRIAL DISPUTES (APPELLATE TRIBUNAL) (BOMBAY AMENDMENT) ACT, 1953.]

[30th April 1953]

An Act to amend the Industrial Disputes (Appellate Tribunal) Act, 1950, in its application to the State of Bombay.

WHEREAS it is expedient to amend the Industrial Disputes (Appellate Tribunal) Act, 1950, in its application to the State of Bombay, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Industrial Disputes (Appellate Tribunal) (Bombay Amendment) Act, 1953.

2. After section 20 of the Industrial Disputes (Appellate Tribunal) Act, 1950, in its application to the State of Bombay, the following new section shall be inserted, namely:

   "20A. The provisions of section 20 shall apply mutatis mutandis to the settlements made by the Conciliation Officers, Conciliators or Boards of Conciliation appointed or constituted under the Industrial Disputes Act, 1947, or under the Bombay Industrial Relations Act, 1946, and for the purposes of the said section 20 such settlements shall be deemed to be awards or decisions of Industrial Tribunals."

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THE INDUSTRIAL DISPUTES (APPELLATE TRIBUNAL) (BOMBAY AMENDMENT) ACT, 1954.

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PREAMBLE.

SECTIONS.

1. Short title.

BOMBAY ACT No. LXV OF 1954.3

[THE INDUSTRIAL DISPUTES (APPPELLATE TRIBUNAL) (BOMBAY AMENDMENT) ACT, 1954.]

[12th November 1954]

An Act to amend the Industrial Disputes (Appellate Tribunal) Act, 1950, in its application to the State of Bombay.

WHEREAS it is expedient to amend the Industrial Disputes (Appellate Tribunal) Act, 1950, in its application to the State of Bombay, for the purpose hereinafter appearing; It is hereby enacted in the Fifth Year of the Republic of India as follows:—

1. This Act may be called the Industrial Disputes (Appellate Tribunal) (Bombay Amendment) Act, 1954.

2. In section 33 of the Industrial Disputes (Appellate Tribunal) Act, 1950, after sub-section (2) the following sub-section shall be inserted, namely:—

"(2A) Notwithstanding anything contained in sub-sections (1) and (2), in any appeal under this Act against the award or decision of an industrial tribunal set up under the Bombay Industrial Relations Act, 1946, the provisions of Chapter V of the said Act, in so far as they relate to the parties to any proceedings and appearance on their behalf, shall apply mutatis mutandis to the representation of parties in the proceedings under this Act:

Provided that the parties to such award or decision shall, either by themselves or through their representatives referred to in sub-section (3) be, subject to the said sub-section, entitled to appear in any proceedings under this Act."

3 For Statement of Objects and Reasons, see Bombay Government Gazette, Part V, p. 284.